

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

Petition No. 493/TT/2019

Date: 20.3.2020

To

Shri S.S. Raju
Senior General Manager (Commercial),
Power Grid Corporation of India
Limited, Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Truing up of Transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period for transmission assets under Northern Region System Strengthening Scheme-X+ in Northern Region Asset-I: 400 kV D/c Gorakhpur-Lucknow Transmission Line along with its associated bays and Asset-II: 30% FSC on 400 kV D/C Gorakhpur - Lucknow Transmission Line at Lucknow along with bays (COD: 01/04/2011)

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/beneficiaries, latest by 20.4.2020:-

2014-19 period

- a) Reasons for withholding of payments and their eventual release claimed as add-cap for Combined Asset-I after the cut-off date
- b) Undertaking on affidavit giving details of actual equity infused for the additional capitalisation during 2014-19 for the given transmission asset(s).

2019-24 period

- c) Confirmation whether any further previously recognized liabilities remain to be discharged for 2019-24 period since no add-cap has been claimed in the instant petition..

Forms

- d) Flow of liabilities statement as per enclosed Annexure- I(B).

2. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.

3. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)

